

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

29. IA/508/2022 IA/2077/2022 C.P.
(IB)/1001(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. H. V. SUBBA RAO,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **20.09.2022**.

NAME OF THE PARTIES: VIJAY CORPORATION
VS
JASANI REALTY PRIVATE LIMITED

SECTION: 7 of IBC, 2016 & Rule 11 of NCLT

ORDER

IA 2077 of 2022 The above IA is filed by the Petitioner to dispose of the above CP in view of the settlement entered into between the parties by entering into a consent terms under which the Petitioner has received part of the amount agreed between the parties and the remaining amount through post-dated cheque 30.09.2022. Accordingly, the above IA is allowed and the CP stands disposed of as withdrawn. In view of the disposal of the main CP all the pending IAs and MAs if any including the above **IA 508 of 2022** stands **disposed off**.

SD/-
ANURADHA SANJAY BHATIA
Member(Technical)

SD/-
H. V. SUBBA RAO
Member(Judicial)

/NT/